THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.71/2019 Un-numbered Competition Appeal (AT) No. /2019 (F.No.15.07.2019/NCLAT/UR/15

In the matter of:

Sh. Kalyan Chowdhury

.... Appellant

Versus

Cipla Limited & Anr.

.... Respondents

Appearance: Mr. Harpal Singh, Advocate on behalf of Mr. Santosh

Kumar, Advocate for the Appellant.

26.09.2019

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 15.07.2019 and the Office after scrutiny of the Memo of Appeal on 16.07.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 18.07.2019. The Appellant re-filed the Memo of Appeal on 25.09.2019. It is stated in the Interlocutory Application (IA) that inadvertently the file was misplaced in bundles of the other case files. The Appellant got the file when he opened the bundle of other case file. Hence, there is delay of 67 days in re-filing the Memo of Appeal, so the same may be condoned.
- 3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report. The Appellant was required to re-file the Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellant re-filed the Memo of Appeal with a delay of 64 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.
- 4. List the matter before the Hon'ble Bench under the heading 'admission with defect' on 27.09.2019.

(Ranjan Kumar) Registrar (I/c)